



2025:DHC:33-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 07.01.2025

+ W.P.(C) 17816/2024 & CM APPL. 75840/2024
ABHISHEK KUMAR

.....Petitioner

Through: Mr.Ankit Siwach, Adv.

versus

UNION OF INDIA AND ORS

.....Respondents

Through: Mr.R.K. Shrivastava, SPC with
Mr.Raj Kumar, AC/CISF,
Mr.P. Devandra, SI/CISF,
Mr.Amit Kumar, SI/CISF &
Mr.Rahul Sinha, SI/CISF.
Dr.Shaifali Gupta,
Commandant/Spl. Gr-I,
Ophthalmologists

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE SHALINDER KAUR

NAVIN CHAWLA, J. (Oral)

1. This petition has been filed by the petitioner challenging the report of the Review Medical Examination dated 05.12.2024, wherein the petitioner has been declared unfit for an appointment to the post of Assistant Sub Inspector (Exe) in the Central Industrial Security Force (in short, 'CISF') under the Notification being file no. E-32017/ASI/E(LDCE)-2021/RECTT/305 dated 29.12.2022, on the following grounds:-



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Medical Board consisting of at least three Ophthalmologists, who were not part of the earlier Review Medical Board. In case the petitioner, on such examination, is found fit for appointment upon such examination, further process of his appointment shall be undertaken by the respondent within a period of six weeks from today. In case the petitioner is again found to be unfit for offer of appointment, the said opinion shall be treated as binding, and his candidature shall be rejected.

6. The petition is disposed of in the above terms.

NAVIN CHAWLA, J

SHALINDER KAUR, J

JANUARY 7, 2025/rv/DG

Click here to check corrigendum, if any